

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2538
ANSWERED ON:09.12.2014
REGULATION OF RETAIL TRADE
Singh Shri Pashupati Nath

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government has framed any rules for setting up of retail trade by multi-national companies and big industrial houses;
- (b) if so, the details thereof indicating the salient features of the rules and regulations; and
- (c) if not, the reasons therefor?

Answer

THE MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

(a) to (c): Setting up of a retail trade is governed by Shops and Established Act administered by State Governments. As regards investment in retail trade by Multi-National companies under the Foreign Direct Investment (FDI) policy, investment up to 100% is allowed in single brand retail. In the case of multi-brand retail, FDI up to 51 % is allowed subject to approval of the state government concerned.